

ITEM NO.10

Court No.1 (Video Conferencing)

SECTION II-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s).1573/2021

(Arising out of impugned final judgment and order dated 05-02-2021 in ACB No. 32/2020 passed by the High Court Of Judicature At Bombay At Aurangabad)

MOHIT SUBHASH CHAVAN

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.25388/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.25392/2021-EXEMPTION FROM FILING O.T. )

Date : 01-03-2021 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE A.S. BOPANNA  
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Anand Dilip Landge, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Learned counsel appearing for the petitioner prays for withdrawal of this petition with liberty to apply for regular bail within a period of four weeks from today.

Prayer is allowed.

However, the petitioner shall not be arrested till then.

Accordingly, the special leave petition is dismissed as withdrawn with the liberty aforesaid.

(SANJAY KUMAR-II)  
ASTT. REGISTRAR-cum-PS

(INDU KUMARI POKHRIYAL)  
ASSISTANT REGISTRAR